

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) The notification is very clear as it extends the Employees' Provident Funds and Family Pension Fund Act, 1952 to hospitals run by any individual, association or institution. As and when clarifications are sought by Regional Commissioners these are given by the Central Provident Fund Commissioner's Office.

(b) and (c). Government hospitals and Railway hospitals are not covered under the said notification.

Report of Sub-Committee of E.P.F.O. On pay structure of officers and staff

2759. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) whether Sub-Committee of Employees' Provident Fund Organisation met recently and finalised the pay structure of the officers and staff and submitted its report to the Central Board of Trustees on the 7th November, 1973, when it met at Ahmedabad; and

(b) if so, the salient feature of the recommendations made?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): The Provident Fund Authorities have reported as under:—

(a) The Sub-Committee constituted by the Central Board of Trustees, Employees' Provident Fund, to recommend the pay scale for officers and staff of the Employees' Provident Fund Organisation on the basis of the report of the Third Pay Commission with suitable adaptation, wherever necessary, met last on the 27th October, 1973 and it will meet again on the 7th December, 1973 to finalise its recommendations.

(b) Does not arise.

Coverage of Patneswari Bakery, Hanuman Biscuit Factory and Hosiery Factory in Patna under E.P.F. Act, 1952

2760. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that Patneswari Bakery, Ranighat, Patna-6, Hanuman Biscuit Factory, Maroofganj, Patna City and Hosiery Factory at 'Chimnighat' Patna City have not been covered under the Employees' Provident Funds Act, 1952; and

(b) if so, the reasons therefor and the action which Government propose to take in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). The Provident Fund Authorities have intimated that the information is being collected. It will be laid on the Table of the Sabha in due course.

T.A. Bills of Regional Provident Fund Commissioners

2761. SHRI YOGESH CHANDRA MURMU: Will the Minister of LABOUR be pleased to state:

(a) the particulars of T.A. Bills of all the Regional Commissioners individually and regionally for the last two years;

(b) whether some of the Regional Commissioners are habitant in demanding hospitalities from the employees and gifts and presents from the subordinate staff; and

(c) whether some of the Regional Commissioners do not pay rent charges of hotels and Government Rest Houses and meals charges when they go outside and instead ask the subordinate officers to pay the amount?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) Necessary information is being collected and will be laid on the Table of the Sabha in due course.

(b) and (c). The Provident Fund authorities have reported that no such case has come to their notice.

Inter-Ministerial Group to study recommendation to Expert Committee on Unemployment

2762. **SHRI CHINTAMANI PANIGRAHI:** Will the Minister of LABOUR be pleased to state:

(a) whether the inter-Ministerial working group constituted to study the recommendation of the Expert Committee on Unemployment has submitted the proposals to the Government regarding unemployment situation in Rural areas;

(b) if so, the salient features thereof; and

(c) the steps suggested to meet the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) No Sir.

(b) and (c). Do not arise.

Demand of Coal in Orissa during 1972-73 and 1973-74

2763. **SHRI CHINTAMANI PANIGRAHI:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Committee on Assessment of Demands of Coal assessed the demand of coal in Orissa for 1972-73 and 1973-74; and

(b) if so, what was the annual requirement and quantum supplied in 1972-73 and 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) and (b). The Committee on Assessment of Demand estimated in 1971 the demand of coal in Orissa in 1972-73 and 1973-74, as 4.77 million tonnes and 4.84 million tonnes, respectively. Against this demand, the provisional figures of supply of coal in 1972-73 is 3.29 million tonnes and that for 1973-74 (upto 30th June 1973) is 0.83 million tonnes.

Scheme to Employ Ex-Servicemen as Security Personnel in Industrial Units in Public Sector

2764. **SHRI R. S. PANDEY:** Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry has worked out a scheme to employ ex-servicemen as security personnel in the public sector;

(b) if so the main features of the plan in this regard; and

(c) how the new Force is likely to work along with the Industrial Security Force already set up for the industrial units?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) to (c). No special scheme for employment of ex-servicemen as security personnel in the Central Industrial Security Force has been worked out. Ex-servicemen who satisfy the conditions laid down in the Central Industrial Security Force Rules are however eligible for appointment in the vacancies reserved for them.

Employment of Workers in Shri Amritnagar Selected Colliery, Raniganj Coal Belt

2765. **SHRI KRISHNA CHANDRA HALDER:** Will the Minister of LABOUR be pleased to state:

(a) whether a reference bearing Ref. No. 40/72 on the question of 124 wor-